

**IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

Curative Petition (Crl) No 11 of 2022
in
Review Petition (Crl) No 461 of 2017
in
Writ Petition (Crl) No 105 of 2017

Roots in Kashmir

...Petitioner(s)

Versus

Union of India & Ors

...Respondent(s)

O R D E R

- 1 We have gone through the Curative Petition and the connected documents. In our opinion, no case is made out within the parameters indicated in the decision of this Court in **Rupa Ashok Hurra v Ashok Hurra**¹.
- 2 The Curative Petition is dismissed.

.....CJI.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Sanjay Kishan Kaul]

.....J.
[S Abdul Nazeer]

**New Delhi;
November 22, 2022
-S-**

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CURATIVE PET(CRL) No. 11/2022 in R.P.(Crl.) No. 461/2017 in
W.P.(Crl.) No. 105/2017

ROOTS IN KASHMIR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 22-11-2022 This petition was circulated today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE S. ABDUL NAZEER

By Circulation

UPON perusing papers the Court made the following
O R D E R

- 1 The Curative Petition is dismissed in terms of the signed order.
- 2 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)